

DIVISION BENCH

ITEM NO. 3

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

Cont. A. No. 7/2022 IN CP No. 34/ALD/2020

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th December,
2022, 02:30 pm**

NAME OF THE COMPANY	SANT KUMAR & ORS V/S KALPTARU BIO-TECH CORPORATION INDIA LTD. & ORS.
UNDER SECTION	71(10) R/W 73(4), 74(3) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Deepak Maurya holding brief of Sh. Udai Chandani, Adv.

: For the Petitioner & Applicant in Cont. A. No.7/2022

ORDER

Cont. A. No.7/2022

The present contempt application has been filed under Section 425 of Companies Act, 2013 for committing wilful and gross contempt of order dated 31.01.2022 passed by this Bench.

It is stated by the Ld. Counsel for the applicant that the information has been given to the respondent and the reminder was also issued but no response has been received as mentioned in paragraph nos.17 & 18 of the application.

However, this fact is not specifically supported in the affidavit filed by the applicant. He is directed to file affidavit specifically deposing about the correctness of the facts mentioned in para no.17 & 18 of the application. Let the same be done within two days.

Let the matter be listed on 9th December, 2022.

—Sd—

**(Subrata Kumar Dash)
Member (Technical)**

—Sd—

**(Harnam Singh Thakur)
Member (Judicial)**

06th December, 2022

*Kumud Narayan
(PS)*